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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.1227/91

Hon'ble Shri Justice S.C.Mathur, Chairman
Hon'ble Shri K.Muthukumar, Member(A)

New Delhi, this 04th day of July, 1995

Shri Khushwant Singh Bedi
s/o Shri N.S.Bedi
r/o E-1, P.S. Mandir Marg
New Delhi. ... Applicant

(By Shri A.S.Grewal, Advocate)

Versus

Union of India - through:
The Secretary,
Govt. of India
Ministry of Home Affairs
New Delhi.

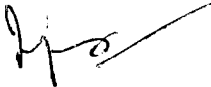
The Lt. Governor of Delhi
through the Chief Secretary
(Delhi Administration)
Delhi.

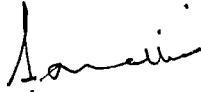
The Commissioner of Police
Delhi Police Headquarters,
M.S.O.Building
New Delhi. ... Respondents

(By Shri Rajinder Pandita, Advocate)

O R D E R (Oral)

Shri A.S.Grewal, learned counsel for the applicant has stated that the applicant has obtained relief from the Department itself and, therefore, the applicant does not want to press this application. In view of this statement, the OA is dismissed as not pressed. There shall be no order as to costs. Interim order, if any, operating shall stand discharged. On behalf of the respondents, Shri Rajinder Pandita, Advocate is present.


(K.MUTHUKUMAR)
MEMBER(A)


(S.C.MATHUR)
CHAIRMAN

/RAO/